

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 370 OF 2018 IN  
APPEAL NO. 45 OF 2017 &  
IA NOS. 124 OF 2017 & 348 OF 2018**

**Dated: 16<sup>th</sup> March 2018**

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Gail (India) Ltd.**

**.... Appellant(s)**

**Versus**

**The Petroleum & Natural Gas Regulatory Board & Anr.**

**.... Respondent(s)**

**Reliance Industries Ltd.**

**.... Applicant/R-2**

Counsel for the Appellant(s) : Mr. Azmat H. Amanullah  
Mr. Sumit Kumar Vats

Counsel for the Respondent(s) : Mr. Sumit Kishore for R-1

Mr. Gaurav Mitra  
Ms. Rashmita Roychowdhury for R-2

**ORDER**

**IA NO. 370 OF 2018  
***(Application for early hearing)*****

Learned Counsel appearing for the appellant prays for a week's time to file reply.

Submission made by the learned counsel for the appellant, as stated above, is placed on record.

One week's time is granted to the learned counsel appearing for the appellant as requested and he may file the reply on or before 23.03.2018, after serving copy on the other side. Meanwhile the appellant is directed not to precipitate the matter till next date of hearing.

List the matter on 06.04.2018, as agreed by the learned counsel appearing for both the parties.

**(Justice N. K. Patil)**  
**Judicial Member**

*tpd/kt*

**(B. N. Talukdar)**  
**Technical Member (P&NG)**